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## \* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 4452/2019 and C.M. No.45957/2019

VIJAY KUMAR PANDEY AND ANR.

..... Petitioners

Through: Mr. Gautam Narayan (Amicus

Curiae), Ms. Asmita Singh, Mr.Harshit Goel & Ms. Akriti Arya,

Advocates.

versus

UNION OF INDIA AND ORS.

..... Respondents

Through: Mr. Anurag Ahluwalia, CGSC &

Mr.Traveen Singh Nandha, GP, for

the Respondents No.1 & 2/ UOI.

Mr. Neeraj Shekhar, Dr. Sumit Kumar, Ms. Mrigna Shekhar & Ms.Aarushi Singh, Advocates for

Respondent No.3/ SAI.

**CORAM:** 

HON'BLE THE CHIEF JUSTICE HON'BLE MR. JUSTICE SUBRAMONIUM PRASAD

> ORDER 18.05.2023

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- 1. Ms. Asmita Singh learned Counsel assisting the learned Amicus Curiae, is directed to place the submissions of the learned Amicus Curiae on record within seven days.
- 2. Mr. Gautam Narayan learned Amicus Curiae, submits that the Respondents No.1 & 2/ UOI as well as Respondent No.3/ Sports Authority of India (SAI) be directed to inform this Court as to whether Respondent No.4/ Special Olympics Bharat is still a National Sports Federation.
- 3. Further, it is also necessary to look into the tenure of the office

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bearers and also the process of selection of national coaches especially to ascertain as to whether they are in accordance with the National Sports Development Code of India (NSCI) - 2011, or not. The UOI shall submit a report in that regard.

- 4. The Respondent No.3/ SAI is directed to place on record the internationally accepted norms for selection of sportspersons with intellectual disability for participation in events like Special Olympics.
- 5. Mr. Anurag Ahluwalia, learned CGSC who is present in Court, is directed to ensure compliance of the aforesaid directions.
- 6. The UOI shall also respond to Article 2.01(c) & 2.01(d) of the Special Olympic Association.
- 7. List on 20.07.2023.

SATISH CHANDRA SHARMA, CJ

SUBRAMONIUM PRASAD, J

MAY 18, 2023 *B.S. Rohella*